

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- CSA.9900004/2013

Titled

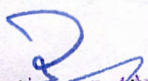
Jammu Municipal Corporation (Appellant) V/S Vishal Kapoor (Respondent)

Notice to the respondent (s): -

Vishal Kapoor
S/o Sh. Vinay Kapoor
R/o Bakshi Nagar, Teh & Distt.
Jammu at present Channi Himmat,
Teh & Distt. Jammu through
his mother Mrs. Neelam Kapoor.

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent(s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondent to appear before this Court on 29th - Dec - 2021 at 9.30 A.M. or the next working day if 29th of December 2021 is -declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 12th day of November 2021 at Jammu.


Registrar Judicial
High Court of J&K & Ladakh
JAMMU.

No.:- 3425

Dated:- 12-11-21


Copy of the above forwarded to:

1. The Editor State times, Amphalla, Jammu India for publishing the notice in the newspaper, cutting of the paper and bill of advertisement be sent to this Registry immediately after publishing. An amount of rupees 500 vide No. 5006327 dated 11-11-2021 as publication charges have been deposited in this Court which shall be paid as and when the bill and cuttings are received.

No.:- 3426

Dt. 12-11-21

✓ 2. CPC, e-courts, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh .


Registrar Judicial
High Court of J&K & Ladakh
JAMMU.